

**The Office of District Magistrate,
Moradabad**

Ref no.: 733/N-13/62/2023

Date 09/5/23

To,

Through E-Filing (E-mail : judicial-ngt@gov.in)

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub: Regarding joint inspection Report in compliance of order dated 03-03-2023 passed by Hon'ble NGT in the matter of Waseem Ahmad Vs State of U.P. in Original Application no. 62/2023.

Sir,

In compliance of the direction dated 03-03-2023 passed by Hon'ble National Green Tribunal on the above mentioned matter, the joint inspection report is hereby attached with the request to put up before Hon'ble National Green Tribunal for kind perusal.

Yours Sincerely,

Encl: As above.



(Yugraj Singh)
Additional District Magistrate (F/R)
Moradabad

Copy To: Member Secretary, U.P. Pollution Control Board, Lucknow for information.



Additional District Magistrate (F/R)
Moradabad

Joint Inspection Report

In the matter of

Waseem Ahmad

V/S

State of Uttar Pradesh

(O.A. No. 62/2023)

Hon'ble National Green Tribunal

(Order dated 03th March, 2023)

Inspection done by

(Joint Committee on dated 09-05-2023)

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Joint inspection report of M/s Bharat Brass International, Anand Bhawan 31, Civil Lines, Fateh Singh Marg, near ST. Pauls's College, Moradabad on 09.05.2023 in compliance to direction issued by Hon'ble NGT vide order dated 03.03.2023 in O.A. No. 62/2023 in the matter of Waseem Ahmad Vs State of U.P.-

1- Background-

Hon'ble NGT has passed order dated 03.03.2023 in the matter Of Waseem Ahamad Vs State of U.P. in O.A. No. 62/2023 and relevant para's of the order are reproduced below-

"7. In our view, a substantial question relating to environment due to implementation of Scheduled Enactment under NGT Act, 2010 has arisen. However, before taking any further action in the matter, we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a joint Committee comprising State PCB, CPCB and District Magistrate, Moradabad.

8. The factual as well as action taken, if any, report shall be submitted within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

9. District Magistrate, Moradabad will be the nodal agency for compliance and coordination.

10. List for further consideration on 12.05.2023."

In compliance to aforesaid direction the District Magistrate, Moradabad vide letter no. 632/N-13/62/2023/General dated 13.04.2023 has nominated to Additional District Magistrate (F/R), Moradabad for compliance of the same order. Copy is annexed as Annexure- 1.

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2- Inspection of M/s Bharat Brass International, Anand Bhawan 31, Civil Lines, Fateh singh marg, near ST. Pauls's Collage, Moradabad -

In compliance to aforesaid direction, inspection of M/s Bharat Brass International, Anand Bhawan 31, Civil Lines, Fateh singh marg, near ST. Pauls's Collage, Moradabad was carried out by joint committee comprising the official's of Regional Office, U.P. Pollution Control Board, Moradabad, CPCB and District Administration, Moradabad on 09.05.2023. During visit the said unit was not found in existance. During visit Shri Bhagwant Sahai Mathur was present at the site and told that the said unit M/s Bharat Brass International (only trading company) was being operated many years ago by his son Mr. Anuj Mathur at the registered office Anand Bhawan 31, Civil Lines, Fateh singh marg, near ST. Pauls's Collage, Moradabad which had been absolutely closed since 2015 and at present this place is being used as residential purposes only. As per TIN issued by commercial department, Uttar Pradesh, TIN has been suspended on 05.08.2015. Copy is annexed as Annexure - 2.

3- Inspection of factory address Paper mill Chauraha, near Pipe Factory, Mehlakpur Road, Aghwanpur, Moradabad (as mentioned in complaint letter) -

Joint committee visited the place of given factory address Paper mill Chauraha, near Pipe Factory, Mehlakpur Road, Aghwanpur, Moradabad as mentioned by complainant in letter dated 01.09.2022. During visit the unit in name of M/s Bharat Brass International was not found in existance in nearby area. Also no factory was found owned by Mr. Anuj Mathur at the nearby area.

Further, it is also pertinent to mention here that previously another complaint was made regarding the same address before Hon'ble NGT. In compliance of the order passed by Hon'ble NGT dated

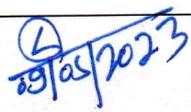
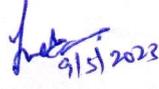
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10.01.2023 in the matter of Waseem Ahmad Vs State of U.P. in O.A. No. 850/2022, inspection of M/s Anand Exports located at the same address Village Aghwanpur Mustakham, Mehlakpur road, Moradabad was carried out by the joint committee comprising official's Ro, UPPCB, Moradabad and District Administration, Moradabad on 03.02.2023. Further, report was submitted before Hon'ble NGT and matter has been disposed off by Hon'ble NGT vide order dated 22.03.2023 accordingly. Copy of the order passed by Hon'ble NGT dated 22.03.2023 is annexed as **Annexure - 3**.

4- Conclusion-

- i. During visit it was found that unit M/s Bharat Brass International, Anand Bhawan 31, Civil Lines, Fateh singh marg, near ST. Pauls's Collage, Moradabad does not exists.
- ii. Joint committee visited the place of factory address Paper mill Chauraha, near Pipe Factory, Mehlakpur Road, Aghwanpur, Moradabad as mentioned by complainant in letter dated 01.09.2022 and unit M/s Bharat Brass International was not found in existence in nearby area. Also no factory was found owned by Mr. Anuj Mathur at the nearby area.

5- Inspection Team-

Sr. No.	Name	Designation /Department	Signature
1	Yugraj Singh	Additional District Magistrate (F/R), Moradabad	 29/05/2023
2	Arvind Kumar,	Scientist-C, Regional Directorate, Central Pollution Control Board, Lucknow	 Arvind Kumar 09/05/2023
3	J.N. Tiwari,	Asstt, Env. Engineer, U.P. Pollution Control Board, Moradabad	 9/5/2023



आनन्द भवन, 31 सिविल लाइन्स, मुरादाबाद

v

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पत्रांक : 632 / N-13 / 62 / 2003 / जनरल दिनांक : 13/5/23

अपर जिलाधिकारी (वि०/रा०),
मुरादाबाद।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 62/2023 वसीम अहमद बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 03.03.2023 के अनुपालन के संबंध में -

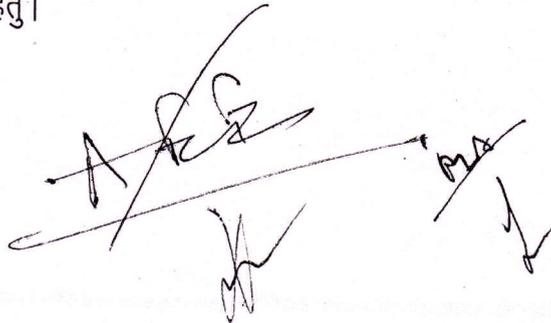
उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 62/2023 वसीम अहमद बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 03.03.2023 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। मा० अधिकरण द्वारा पारित आदेश में श्री वसीम अहमद, छठों तल, फ्लैट नं० 502, लाजवन्ती रेजीडेन्सी, महारौली, नई दिल्ली के शिकायती पत्र दिनांक 01.09.2022 के संबंध में महलकपुर रोड, पेपर मिल चौराहा, अगवानपुर, जनपद मुरादाबाद (उ०प्र०) में स्थापित इकाई पंजीकृत कार्यालय मैसर्स भारत ब्रास इन्टरनेशनल, आनन्द भवन, 31 सिविल लाइन्स, फतेहसिंह मार्ग, नियर सेन्ट पॉल्स कालेज, मुरादाबाद की संयुक्त समिति (उ०प्र० प्रदूषण नियंत्रण बोर्ड, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं जिला प्रशासन, मुरादाबाद) द्वारा नियमानुसार कार्यवाही करते हुए तथ्यात्मक रिपोर्ट सहित कृत कार्यवाही की आख्या 02 माह के अन्दर प्रेषित करने के निर्देश दिये गये हैं।

अतः उक्त के क्रम में संयुक्त रूप से स्थलीय जाँच हेतु जिला प्रशासन, मुरादाबाद की ओर से आपको नामित किया जाता है तथा निर्देशित किया जाता है कि आवश्यक कार्यवाही करते हुए कृत कार्यवाही की आख्या उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद के माध्यम से मा० एन.जी.टी. को प्रस्तुत करना सुनिश्चित करें। मा० एन.जी.टी. के आदेशानुसार प्रकरण पर अनुपालन हेतु जिलाधिकारी, मुरादाबाद को नोडल एजेंसी नामित किया गया है। अग्रेतर उक्त संदर्भित प्रकरण मा० अधिकरण के समक्ष सुनवाई हेतु तिथि 12.05.2023 को नियत की गयी है।

संलग्न: यथोपरि।

(शैलेन्द्र कुमार सिंह)
जिलाधिकारी

प्रतिलिपि: क्षेत्रीय अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।



जिलाधिकारी

Print

Annexure - 2



Commercial Taxes Department, Uttar Pradesh

A complete report of a registered dealer

TIN	: 09860502286	Firm name	: M/S BHARAT BRASS INTERNATIONAL
Registration Date	: 03/02/2000	Office Name	: Moradabad Sector-9, CTO
Dealer Name	: ANUJ KUMAR MATHUR	Dealer Address	: ANAND BHAWAN 31-CIVIL LINES, OPP ST.PAUL COLLEGE, MORADABAD
Cancel Date	: 05/08/2015	Suspend Date	: 05/08/2015
		Restore Date	:

1. Place of branches in U.P.

1. ANAND BHAWAN 31-CIVIL LINES, OPP ST.PAUL COLLEGE, MORADABAD -9837571644

2. Place of branches outside U.P.

3. Place of factory/godown

4. Commodity Names and Nature of Business

C Name	C Code	Imp	Exp	W S	Retailer	P C	S C	P Or A Pro	Processor	Manu	W C	Dist Ele Energy	Lesser	Others
Glass, and Glass Products	77290000													
Handicrafts and Antique items	77300000													
Hardware /Millstore/Locks and Keys	77310000													

5. Annexure A

Name	Fathers Name	Status	Nationality
ANUJ KUMAR MATHUR	S/O SHRI BHAGWAN SAHAI MATHUR	PROP.	INDIAN

6. Annexure B

Name	Fathers Name	Status
ANUJ KUMAR MATHUR	SHRI BHAGWAN SAHAI MATHUR	100%

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850/2022

Waseem Ahmad

Versus

Applicant

State of U.P.

Respondent

Date of hearing: 22.03.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Pradeep Misra and Mr. Daleep Dhyani, Advocates for UPPCB

ORDER

1. Grievance in this application is against violation of environmental norms by M/s Anand Export, Mehlakpur Road, Paper Mill Chowraha, Agwanpur, Moradabad, U.P. in operating aluminum melting furnaces, metal treatment and die casting furnace with copper, aluminum and brass electro chemical plating plant with polish and other hazardous chemical treatment plant in the heart of the village which is running since morning till evening. Apart from other violations, there is illegal extraction of groundwater, discharge of untreated effluent in the drain meeting River Ramganga which is tributary of River Ganga.

2. Considering the above, vide order dated 10.1.2023, the Tribunal constituted a joint Committee comprising State PCB and District Magistrate, Moradabad to furnish a factual report in the matter.

3. Accordingly, the joint Committee has filed its report to the effect that the unit is compliant.

4. Even though it is difficult to hold that the report is satisfactory, in absence of any tangible material and appearance of aggrieved party before the Tribunal, the matter is disposed of without prejudice to remedy of the aggrieved party in accordance with law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 22, 2023
Original Application No. 850/2022
DV